

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 449 of 2020**

**In the matter of:**

**Punjab National Bank** **....Appellant**  
**Vs.**  
**Amrit Hatcheries Pvt. Ltd.** **....Respondents**  
**Through its Liquidator & Ors.**

**Present:**

**Appellant:** **Mr. Ankur Mittal and Ms. Meera Murali, Advocates.**  
**Respondent:** **Mr. Bijay Murmuria and Mr. Anuj Singh, Advocates for R1.**  
**Mr. Jayant Mehta and Mr. Ashish Chaudhury, Advocates for R2.**  
**Mr. Dhruv Surana, Advocate.**

**Company Appeal (AT) (Insolvency) No. 504 of 2020**

**In the matter of:**

**Haldiram Incorporation Pvt. Ltd.** **....Appellant**  
**Vs.**  
**Amrit Hatcheries Pvt. Ltd.** **....Respondents**  
**Through its Liquidator & Ors.**

**Present:**

**Appellant:** **Mr. Krishnendu Datta, Senior Advocate with Mr. Abhay Gupta, Advocate.**  
**Respondents:** **Mr. Ankur Mittal and Ms. Meera Murali, Advocates.**  
**Mr. Jayant Mehta, Mr. Ashish Chaudhury and Mr. Dharendra Nath, Advocates.**  
**Mr. Bijay Murmuria and Mr. Anuj Singh, Advocates for R1.**

**ORDER**  
**(Through Virtual Mode)**

**22.07.2020:** Respondent No.4 in Company Appeal (AT) (Insolvency) No. 449 of 2020 has not been served. The Appellant will take steps for effecting service on Respondent No.4 through any available mode. Mobile no. and e-mail address of Respondent No.4 may be filed within two days. Appellant shall also be at liberty to serve Dasti notice.

Service upon Respondents in Company Appeal (AT) (Insolvency) No. 504 of 2020 is complete.

Let pleadings be completed in both the appeals within three weeks. Learned counsel for the parties are at liberty to file list of Judgments which they want to rely upon.

List both the appeals 'for admission (after notice)' on 25<sup>th</sup> August, 2020.

Interim direction to be continued.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

AR/g